

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.608 /1998.

Friday, this the 7th day of August, 1998.

Coram: Hon'ble Shri Justice R.G.Vaidyanatha, Vice-Chairman,  
Hon'ble Shri D.S.Baweja, Member(A).

Bhaskar Kashiram Surwade,  
Talvel,  
Tal. Bhusawal,  
Dist. Jalgaon.

... Applicant.

(By Advocate Shri V.N.Tayade)

V/s.

1. The Union of India  
through General Manager,  
Central Railway,  
C.S.T.
2. FA & CAO (W),  
Central Railway,  
Mumbai C.S.T.
3. Mr.M.K.Sharma,  
Workshop Assistant,  
Accounts Officer, C.Rly.,  
Bhusawal. Presently at  
DAO, Solapur(South  
Central Railway.
4. Mr.L.K.Mokase,  
Workshop Assistant,  
Accounts Officer,  
C.Railway,  
Bhusawal.

... Respondents.

O R D E R

¶Per Shri Justice R.G.Vaidyanatha, Vice-Chairman

Heard Shri V.N.Tayade counsel for the applicant.

The application is taken up for admission. The applicant is challenging the impugned order dt. 29.8.1997 passed by the Disciplinary Authority. The applicant has not exhausted the remedy of statutory appeal as provided under the Railway Servants (Discipline & Appeal) Rules, 1968. As provided under Sec.20 of the Administrative Tribunals Act, the applicant will have to exhaust the statutory remedies before approaching this Tribunal. Now the

learned counsel for the applicant prays that he may be permitted to withdraw the O.A. with liberty to file an appeal before the Competent Authority against the impugned order.

The application is therefore permitted to be withdrawn with liberty to the applicant to file a statutory appeal before the appropriate authority as per rules. Needless to say that if any adverse order is passed, he can approach this Tribunal. No costs.

  
(D.S. BAWEJA),

MEMBER (A)

  
(R.G. VAIDYANATHA)  
VICE-CHAIRMAN.

B.